

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 16

CP (IB) No. 480/Chd/HP/2019

Under Section 9 IBC 2016

In the matter of:-

Eco Translogistic

...Petitioner/ Operational Creditor

Vs.

Inox Wind Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Rahyl Singh, proxy counsel for Mr. DPS Bajwa, Advocate for the petitioner/ operational creditor.
Mr. Rajat Khanna with Mr. Vishal Saini and Mr. Vijay Pratap Singh, Advocates for the respondent/ corporate debtor.

On the last date of hearing, the matter was listed for filing short written submissions but the same has not been filed by the learned counsels for the parties. Learned counsels for the parties are directed to file short written submissions after exchanging copies with each other at least one week before the next date of hearing. It would be the last opportunity. Right to file rejoinder has already been closed. List the matter on 09.10.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

September 11, 2023
SM

-sd-
(Harnam Singh Thakur)
Member (Judicial)